

**GOVERNMENT OF INDIA
OVERSEAS INDIAN AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3738
ANSWERED ON:20.03.2013
INDIAN LABOURERS ABROAD
Agarwal Shri Jai Prakash

Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

- (a) whether certain foreign Governments have shown keen interest in inviting Indian labourers to their countries, sepecifically for construction industries there;
- (b) if so, the details of these countries and the steps proposed to be taken to send skilled/semi-skilled labourers to these countries;
- (c) the extant policy of the Government in this regard and the existing system pertaining to sending labourers to international market;
- (d) the State-wise number of the registered agencies sending labourers to other countries as on date;
- (e) the State-wise number of persons sent to other countries through these agencies during each of the last three years and the current year and also the details of the trades/skills in demand in international market;
- (f) the details of the cases of exploitation by these agencies; and
- (g) the action taken/proposed to be taken against these agencies during the above period till date?

Answer

MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI)

(a): There is no request as such on record.

(b): Does not arise.

(c): The extant policy of the Government is to make the process of migration transparent and non-restrictive and to encourage legal migration as this enables relatively better protection of the Migrant workers' interests.

Emigration Clearance is granted by the 9 offices of the Protectors of Emigrants located in different States of the country, for ECR passport holders going for employment to 17 identified Emigration Check Required (ECR) countries. For non-ECR passport holders, or for ECR passport holders going to non ECR countries, no emigration clearance is required.

(d): List of State-wise number of the registered Recruiting Agents is given in Annexure-I.

(e): State-wise number of persons, who were granted emigration clearance during the last three years and the current year, is given in Annexure-II.

(f) & (g): Cases of complaints from Indian workers relating to fraudulent offers for overseas employment, contractual violations and cheating on the part of foreign employers/recruiting agents are received from time to time. Action is taken as per provisions of the Emigration Act/Rules. Position of complaints received and action taken against the Recruiting Agents during the last three years is given in Annexure-III.